

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 206- IA 400 of 2018  
ITEM No. 207- IA 475 of 2018  
ITEM No. 208- IA 242 of 2019  
ITEM No. 209- IA 735 of 2019  
ITEM No. 210- IA 87 of 2020  
ITEM No. 211- IA 184 of 2020  
ITEM No. 212- IA/51(AHM) 2021  
ITEM No. 213- IA/821(AHM) 2021  
ITEM No. 214- IA/822(AHM) 2021  
ITEM No. 215- IA/823(AHM) 2021  
ITEM No. 216- IA/824(AHM) 2021  
ITEM No. 217- IA/841(AHM) 2021  
ITEM No. 218- IA/845(AHM) 2021  
ITEM No. 219- IA/846(AHM) 2021  
ITEM No. 220- IA/821(AHM) 2022  
ITEM No. 221- IA/725(AHM) 2023  
ITEM No. 222- IA/1278(AHM) 2023  
In  
CP(IB) 14 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Ltd  
V/s  
Wind World (India) Ltd

.....Applicant

.....Respondent

**Order delivered on 26/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	: Mr. Amar Mishra, Adv.
	: Mr. Kamil Lokhandwala, Adv.
	: Mr. Kunal Vaishnav, Adv.
	: Mr. Mohit Agarwal, Adv, Ms. Tine Abraham, Adv,
	: Mr. Aayush Marwah, Adv.
For the RP	: Ms. Sanaea Laskari, Adv.
For the Respondent	: Mr. Dhiraj Mhetre, Adv.
	: Ms.Fatema Kachwalla, Adv
For the SM	: Mr. Alok Dhir,Adv.
	: Ms. Varsha Banerjee, Adv.
	: Ms. Mahima Ahuja, Adv.

**ORDER**

Learned counsel for the applicant/RP submits that now the matter before the NCLAT is coming of a hearing on 29.04.2024.

Hence, requested for adjournment in the matter beyond the date which is allowed.

Re-list on all the matters on 07.06.2024

**-sd-**

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

**-sd-**

**SHAMMI KHAN  
MEMBER (JUDICIAL)**